1	2	3	4	
Kerala	28	20.	φ.	
Madhya Pradesh	14	5	Ą	
Maharashtra	102	63	18	
Nagaland	2	⁵ 1 .	0	
Orissa	10:	.5;	Ť	
Puducherry	Ä	ĬQ.	ĬŎ.	
Punjab	8	.	Ŏ	
Rajasthan	10:	à :	4	
Tamil Nadu	71	57	30	
Uttar Pradesh	34	21	8	
Uttarakhand	2	J	Q	
West Bengal	22	Ħf	5	
Grand Total	582	382	148	

Increase in expenditure on R&D

†3104. SHRI RAM JETHMALANI:

SHRI SHIVANAND TIWARI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has taken note of a report published by World Intellectual Property Rights which says that fast growing economies will have to raise their expenditure in research and development to hold their strategic place in the competitive world market;
 - (b) if so, the reaction of Government in this regard;
- (c) whether any target-oriented time-framed policy is under implementation by Government in this regard; and
 - (d) if so, the details thereof?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) The Government is not aware of any organization named World Intellectual Property Rights. However, World Intellectual Property Organization, a specialized agency of the United Nations, has published in November, 2011 a report namely World Intellectual Property Report: The changing Face of Innovation. The report describes how ownership of Intellectual Property (IP) rights has become central to the strategies of innovating firms worldwide.

(b) to (d) Realising that innovation is the engine for the growth, prosperity and national competitiveness, the President of India has declared 2010-2020 as the "Decade of Innovation". Towards this end, the Government has set up the National Innovation Council (NIC) under the Chairmanship of Mr. Sam Pitroda, with the objective of implementing strategies for inclusive innovation in India and prepare a Roadmap for Innovation 2010-2020.

Adverse effect of Agricultural Produce Marketing Act on retail market

†3105. SHRI RAMCHANDRA PRASAD SINGH:

SHRI RAM JETHMALANI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that as long as the Agricultural Produce Marketing Act is in force, foreign funded big investors can not legally purchase produce directly from farmers in the retail market of the country;
 - (b) if so, the details thereof;
- (c) whether Government propose to enhance the amount of foreign capital investment in retail market in order to provide benefits to the farmers;
 - (d) if so, the reaction of Government thereto; and
- (e) whether Government had requested State Governments for amending above law before taking said decision?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (e) As agriculture marketing is a State subject, a number of State Governments and Union Territories have enacted legislations (APMC Acts) to

[†]Original notice of the question was received in Hindi.